

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA
CCPA No.148/04 [In OA 95/96]

Patna, dated the 16th August, 2005

Ashok Kumar Roy .. **Applicant**

By Advocate : Shri Rajesh Ranjan

versus

Shri Shyam Kumar.GM, ER Railway, Kolkata & others.. **Respondents**

By Advocate : Shri A.A. Khan

ORDER

Justice P.K. Sinha, Vice-Chairman:-

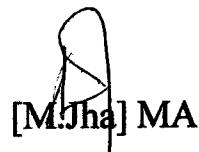
Heard both sides. From Annexures to the show-cause filed on behalf of the respondents, it appears that the direction, as given by this Tribunal in OA 402/94, has been complied with by the respondents interpreting the decision of the Apex Court in the case of R. Redappa and others recorded in Civil Appeal No.4681-82/92. The learned Counsel for the applicant, however, is not satisfied with the order at Annexure-R3 and hence seeks liberty to challenge that order by separate application.

2. Since it appears to us that the order of this Tribunal has been complied with, we accept the show-cause and discharge the

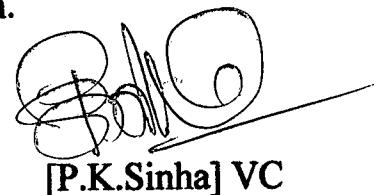


notices issued to them.

3. In so far as prayer for granting liberty to file an application is concerned, a party is always free to seek legal remedies in accordance with law, and subject to limitation.



[M.Jha] MA



[P.K.Sinha] VC

cm